

SHRI JYOTIRMOY BOSU : What have I said which is unparliamentary? We are here to protect democracy. (*Interruptions*).

12.40 hrs.

MR. SPEAKER : The hon. member of the Marxist Party is defying the Chair.

SHRI DINEN BHATTACHARYYA (Serampore) : If he has said anything unparliamentary, you can expunge it. If he has said something within his right how can you expunge it?

MR. SPEAKER : It is not within his right.

SHRI INDRAJIT GUPTA (Alipore) : If in this handbook which is circulated to members, this particular section is permitted to remain as it is, a very anomalous position will be created. Better have it deleted. I do not know whether Mr. Bosu was asking a question or seeking some information. But the fact remains that what is written here in the Handbook of members is very categorical.

MR. SPEAKER : If allowed by me.

SHRI INDRAJIT GUPTA : It does not say that. Either amend it or have it deleted, because a large number of new members have come and no confusion should be created in their minds.

MR. SPEAKER : The Handbook cannot be quoted here. You can quote the Rules, but not this.

SHRI JYOTIRMOY BOSU : Then throw it into the Jumna.

SHRI INDRAJIT GUPTA : Why not amend it? Why create confusion? (*Interruptions*).

MR. SPEAKER : Secretary.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table the Finance Bill, 1971 passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 2nd April, 1971.

2. I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 2nd April, 1971 :—

- (1) The State of Himachal Pradesh (Amendment) Bill, 1971.
- (2) The Labour Provident Fund Laws (Amendment) Bill, 1971.

12.41 hrs.

ARREST OF MEMBER (*Shri Lalji Bhai*)

MR. SPEAKER : I have to inform the House that I have received the following two communications :-

- (i) Letter, dated the 24th May, 1971, from the Sub-Divisional Magistrate, Parliament Street, New Delhi :

"I have the honour to inform you that Shri Lalji Bhai, Member, Lok Sabha, has been arrested today by the police, Police Station, Parliament Street, New Delhi, under Section 188, Indian Penal Code, for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi, near Parliament House. The arrest was effected at 1-45 p.m. on Raj Path beyond the crossing of Raj Path and Rafi Marg.

He is being presented before the Judicial Magistrate, 1st Class, New Delhi."

[Mr Speaker]

(ii) Telegram, dated the 24th May, 1971, from the Superintendent, Tihar Jail, New Delhi :
"Shri Lalji Bhai, Member Lok Sabha was admitted in Tihar Jail today under Section 188, Indian Penal Code"

He is now lodged in the Tihar Jail

SHRI R V BADE (Kargone) He was coming to Parliament At that time

MR SPEAKER I am only giving an information He cannot raise any question without giving notice

12 43 hrs

STATEMENT RE SUGAR POLICY

MR SPEAKER Now Shri Fakhruddin Ali Ahmed will make a statement If it is too long it may be laid on the Table

THE MINISTER OF AGRICULTURE (KRISHI MANTRI) (SHRI F A AHMED) I beg to lay on the Table

SHRI TRIDIB CHAUDHURI (Berhampore) Sir, this is an important policy statement Merely laying it on the Table would not do

MR SPEAKER If hon Members so desire, it may be read

श्री अटल बिहारी वाजपेयी (ग्वालियर) अध्यक्ष महोदय, अगर आप इन के बक्तव्य के बाद हमें सवाल पूछने की इजाजत दे, तब तो बक्तव्य पढ़ने का कोई लाभ है। अगर केवल सुना ही है तब तो वह बाद में भी पढ़ा जा सकता है।

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, on a point of order There is a news item in today's *Statesman* which says that the Union Cabinet has decided to de-control sugar This information has been given to the press even before it is given to Parliament This is a clear breach of privilege of the House

MR SPEAKER : He cannot raise anything he wants without giving a proper notice

SHRI JYOTIRMOY BOSU . I am raising it under rule 376

MR SPEAKER Please give it in writing

SHRI JYOTIRMOY BOSU . It is a point of order under rule 376

MR SPEAKER You are objecting to a certain statement

SHRI JYOTIRMOY BOSU I am not objecting to his statement I am only saying that there is a front page news item in today's *Statesman* which says

'The Union Cabinet today decided to de-control the price of sugar''

I want you, Sir, to obtain an explanation from the government how they have released the news to the press before giving it to Parliament You can make up your mind

MR SPEAKER I have already made up my mind

SHRI F A AHMED Government have not released it to the press

MR SPEAKER Let him make his statement

SHRI F A AHMED As the House is aware, complete control on sugar was imposed on April 1963 on account of the low production of sugar that year and increase in its prices The control continued in this form upto the 1966-67 season when sugar production was one of the lowest in recent years because of the drought conditions which had affected the sugarcane crop, the production during the year being under 22 lakh tonnes In order to encourage the production of sugarcane as well as of sugar through the incentive of higher cane prices, the policy of partial decontrol of sugar was introduced from 1967-68 season Under this modification, a major part of the production of sugar was procured by Government at fixed prices, mainly for controlled distribution to the domestic consumers and